# BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

## COMPANY SCHEME PETITION NO. 92 OF 2016

In the matter of Sections 230 to 232 read with Section 66 and any corresponding provisions of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2016;

### AND

In the matter of Scheme of Arrangement between Gammon India Limited and Transrail Lighting Limited and their respective Shareholders and Creditors.

# TRANSRAIL LIGHTING LIMITED, (CIN:) U31506MH2008PLC179012) a company) incorporated under the Companies Act, 1956 and) having its registered address formerly at R: F,) 3rd:W P: Hamilton House, J.N. Heredia Marg,) Ballard Estate, Mumbai 400 038, Maharashtra,) India and currently at 501, A,B,C,E Fortune 2000,) Block G, Bandra Kurla Complex, Bandra (East), Mumbai 400051, Maharashtra, India)....... Petitioner Company

Mr. Hemant Sethi i/b. Hemant Sethi & Co., Advocates for the Petitioner Company

CORAM: B.S.V. Prakash Kumar, Member (Judicial)
V. Nallasenapathy, Member (Technical)

DATE: 27<sup>th</sup> January 2017

# MINUTES OF THE ORDER

- 1. Petition admitted.
- 2. Petition fixed for hearing and final disposal on 16<sup>th</sup> day of March, 2017.
- 3. Learned Advocate for the Petitioner Company states that in pursuance of Order dated 27<sup>th</sup> October, 2016 passed in CSD No. 836 of 2016, the convening and holding the meeting of the Equity Shareholders was dispensed with in view of consents given by all the Eight (8) Equity Shareholders. The meeting of the Secured and Unsecured Creditors were also dispensed with upon an undertaking given by the Petitioner Company to issue individual notice of the date of hearing

of the Petition by Registered Post A.D. to all its Secured Creditors and its Unsecured Creditors having an outstanding balance of Rs. 1,00,000/- and above and also to publish the same in two local newspapers, viz. 'Free Press Journal' in English language and in 'Navshakti' in Marathi Language both having circulation in Mumbai.

- 4. At least 14 clear days before the date fixed for final hearing, Petitioner to issue an individual notice of hearing of the Petition by Registered Post A.D upon all its Secured Creditors.
- 5. At least 14 clear days before the date fixed for final hearing, Petitioner to issue an individual notice of hearing of the Petition by Registered Post A.D upon all its Unsecured creditors having an outstanding balance of Rs. 1,00,000/- and above.
- 6. At least 14 clear days before the date fixed for final hearing, Petitioner to issue an individual notice of hearing of the Petition by Registered Post A.D upon all its Secured Creditors.
- 7. At least 10 clear days before the date fixed for hearing, Petitioner Company to publish the notice of hearing of the Petition in two newspapers, viz 'Free Press Journal' in English language and translation thereof in 'Navshakti' in Marathi language, both circulated in Mumbai, Maharashtra.
- 8. Publication of notice of hearing of Petition in Maharashtra Government Gazette is dispensed with.
- 9. The Petitioner Company is also directed to serve notices along with copy of Petition upon:- (i) concerned Income Tax Authority with in whose jurisdiction the Petitioner Company's assessments are made, (ii) the Central Government through the office of Regional Director, Western region, Mumbai and (iii) Registrar of Companies, Mumbai with a direction that they may submit their representations, if any, within a period of thirty days from the date of receipt of such notice to the Tribunal with copy of such representations shall simultaneously be served upon the Petitioner Company, failing which, it shall be presumed that the authorities have no representations to make on the proposals.
- 10. Petitioner Company to file affidavit of service in the Registry proving dispatch of notices upon its Creditors and service of notices upon the Regulatory authorities as stated in clause 9 above and publication of notice in newspapers.

Sd/-B.S.V. Prakash Kumar, Member (Judicial)

Sd/-

V. Nallasenapathy, Member (Technical)